CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT (AS DEFINED BELOW) TO THE PUBLIC SHAREHOLDERS OF

SHANKARA BUILDING PRODUCTS LIMITED

CIN: L24311KA1995PLC018990

Registered Office: G-2 Farah Winsford, No.133, Infantry Road, Bangalore, Karnataka, India, 560001

Email ID: cs@shankarabuildpro.com Website: www.shankarabuildingproductsltd.com

OPEN OFFER FOR THE ACQUISITION OF UPTO **63,04,825 (SIXTY THREE LAKH FOUR THOUSAND EIGHT HUNDRED AND TWENTY FIVE ONLY)** EQUITY SHARES OF FACE VALUE OF INR 10.00 (INDIAN RUPEE TEN ONLY) EACH **('EQUITY SHARES')** REPRESENTING 26.00% OF THE PAID-UP EQUITY SHARE CAPITAL OF **SHANKARA BUILDING PRODUCTS LIMITED ('SBPL'/ 'TC'/ 'TARGET COMPANY')** HAVING ITS REGISTERED OFFICE AT G-2 FARAH WINSFORD, NO.133, INFANTRY ROAD, BANGALORE, KARNATAKA, INDIA, 560001 AT A PRICE OF **INR 150** (INDIAN RUPEES ONE HUNDRED AND FIFTY ONLY) PER EQUITY SHARE **('OFFER PRICE')** FROM ALL THE PUBLIC SHAREHOLDERS (AS DEFINED BELOW), BY **THE BALLYGUNGE FAMILY TRUST** (HEREINAFTER REFERRED TO AS **'ACQUIRER'**) ALONG WITH **MR. SUKUMAR SRINIVAS** ('PAC 1'), **MS. PARWATHI SRIKANTH MIRLAY** ('PAC 2'), **MR. DHANANJAY MIRLAY SRINIVAS** ('PAC 3'), **SHANKARA HOLDINGS PRIVATE LIMITED** ('PAC 4') (HEREINAFTER COLLECTIVELY REFERRED TO AS **'PERSON ACTING IN CONCERTS/PACs'**)

This Corrigendum to Detailed Public Statement **('Corrigendum to DPS')** is being issued by Corporate Professionals Capital Private Limited, the Manager to the Offer **('Manager')**, for and on behalf of the Acquirer and the PACs in respect of the Open Offer, pursuant to and in compliance with the SEBI (SAST) Regulations.

This Corrigendum should be read in continuation of, and in conjunction with the Detailed Public Statement dated July 22, 2026 in relation to the Offer, that was published in Business Standard (English) (all edition), Business Standard (Hindi) (all edition), Pratahkal (Marathi) (Mumbai edition) and Vijay Vishwavan (Kannada) (Bangalore Edition)

Capitalised terms used but not defined in this Corrigendum have the meaning assigned to them in the Detailed Public Statement, unless otherwise specified.

This Corrigendum is being issued to give effect to the following corrections to the DPS:

1. The **title of the DPS** shall stand deleted and be read as follows:

   "DETAILED PUBLIC STATEMENT IN TERMS OF REGULATION 4 READ WITH REGULATION 13(4), 14(3), 15(2) AND OTHER APPLICABLE REGULATIONS OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AND SUBSEQUENT AMENDMENT THERETO, TO THE PUBLIC SHAREHOLDERS OF SHANKARA BUILDING PRODUCTS LIMITED"

2. The **second para of the preamble** should be read as follows:

   *"This Detailed Public Statement **('DPS')** is being issued by Corporate Professionals Capital Private Limited, the Manager to the Offer **('Manager')**, for and on behalf of the Acquirer and the PACs to all the Public Shareholders of the Target Company **('Shareholders')**, pursuant to and in compliance with the provisions of Regulation 13(4), Regulation 14(3) and Regulation 15(2) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto (if any) **('SEBI (SAST) Regulations')** and pursuant to the Public Announcement **('PA')** made on July 15, 2026 on BSE Limited **('BSE')**, National Stock Exchange of India Limited **('NSE')** (hereinafter collectively referred to as **'Stock Exchanges')**, Securities and Exchange Board of India **('SEBI')** and the Target Company and Corrigendum to PA made on July 20, 2026, to BSE, NSE, SEBI and the TC, in terms of the provisions of Regulation 4 of SEBI (SAST) Regulations, read with other applicable Regulations of SEBI (SAST) Regulations, if any."*

3. Clause **D.1 of Part 1** shall stand deleted and be read as follows:

   "This Open Offer is a triggered/mandatory open offer being made by the Acquirer along with the PACs to the Public Shareholders of the Target Company in compliance with Regulation 4 and other applicable laws of the SEBI (SAST) Regulations."

4. **Para A of Part II** shall stand deleted and be read as follows:

   The Acquirer initiated the acquisition of shares in the Target Company on February 18, 2026, and has since continued to acquire shares through open market purchases. Pursuant to such acquisitions, the Acquirer was first reflected as a member of the promoter and promoter group in the shareholding pattern filed for the quarter ended March 2026. As on March 31, 2026, the trust held 11,01,975 equity shares, representing 4.54% of the Paid-up Equity Share Capital of the Target Company. This resulted in a breach of the Regulation 4 of the SEBI (SAST) Regulations, thereby triggering an obligation on the part of the Acquirer to make an open offer to the Public Shareholders of the Target Company. No exemption was sought or obtained under Regulation 11 of the SEBI (SAST) Regulations, and the said obligation was not discharged at the relevant time. Accordingly, this Open Offer is being made under Regulation 4 and other applicable laws of the SEBI (SAST) Regulations, to rectify the aforesaid past non-compliance.

5. The **concluding sentence of Para E of Part IV** shall stand deleted and be read as follows:

   "Therefore, the Offer Price of INR 150.00/- (Indian Rupees One Hundred and Fifty Only) is justified, in terms if Regulations 8(2) of the SEBI (SAST) Regulations, being the highest of the Offer Price calculated on the date of triggering event under Regulation 4 and Offer Price calculated as on the date of Public Announcement."

OTHER INFORMATION

A. The Acquirer along with PACs accept full responsibility for the information contained in this Corrigendum and also for the obligations of the Acquirer along with PACs as laid down in the SEBI (SAST) Regulations and subsequent amendments made thereof.

B. Except as detailed in this Corrigendum, all other terms, conditions and contents of the Detailed Public Statement remain unchanged.

C. This Corrigendum is expected to be available on the website of SEBI at www.sebi.gov.in.

Issued by Manager to the Offer

Corporate Professionals

CORPORATE PROFESSIONALS CAPITAL PRIVATE LIMITED

CIN: U74899DL2000PTC104508

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SEBI Regn. No: INM000011435

For and on behalf of Acquirer and PACs

For and on behalf of The Ballygunge Family Trust				For and on behalf of Shankara Holdings Private Limited
Sd/- Sukumar Srinivas (Acquirer)	Sd/- Sukumar Srinivas (PAC 1)	Sd/- Parwathi Srikanth Mirlay (PAC 2)	Sd/- Dhananjay Mirlay Srinivas (PAC 3)	Sd/- Sukumar Srinivas (PAC 4)

Place: New Delhi

Date: August 10, 2026